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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.356/95

DATE OF ORDER : 20-01-1998.

Between :-

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|------------------------|-----------------------|
| 1. R.Ramachandra Rao | 12.T.Raju |
| 2. Smt.B.Arunakumari | 13.V.V.Nageswara Rao |
| 3. K.V.S.S.V.Sankar | 14.P.Venkateswara Rao |
| 4. S.Srinivasa Rao | 15.Smt.N.Varalakshmi |
| 5. R.V.S.B.M.R.Voia | |
| 6. Smt.K.Durga Bhavani | 17.J.Simhachalam |
| 7. B.Veerabhadra Rao | 18.Kum.V.Anjana Devi |
| 8. Smt.V.V.Swarnalatha | 19.Smt.V.Sujatha |
| 9. T.Venkata Ratnam | 20.N.Rehukumar |
| 10.B.V.N.Murthy | 21.U.Francis Disoja |
| 11.K.Uttam Bhaskar | 22.V.Savarna Raju |

..... Applicants

And

1. Union of India rep. by its Secretary,
Govt. of India, M/o Defence,
New Delhi.
2. Scientific Adviser to Raksha Mantri,
Govt. of India, New Delhi.
3. Director, Naval Science & Technological
Laboratory (N.S.T.L.), Visakhapatnam.

..... Respondents

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Counsel for the Applicants : Shri S.Lakshma Reddy

Counsel for the Respondents : Shri Kota Bhaskar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J))

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(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

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Heard Sri S.Lakshma Reddy, counsel for the applicants and Sri Kota Bhaskar Rao, standing counsel for the respondents.

2. There are 22 applicants in this O.A. They are aggrieved by the action of the respondents in not granting equal pay of Rs.2,000-3200 for Diploma posts i.e. Supervisory category and Draughtsmen category and Scientific category at the level of Rs.2000-3200. Hence they have filed this O.A. for a declaration that in-action on the part of the respondents in not granting equal pay of Rs.2,000-3200 to Sr.Scientific Asst. on par with their counter parts i.e. Asst. Foreman (Rs.2000-3200) and Chief Draughtsmen (Rs.2000-3200) by replacing the present pay scale of Rs.1640-2900 with pay scale of Rs.2000-3200 as totally arbitrary and violative of Articles 14 and 16 and 39 (1)(d) of the constitution of India.

3. Counsel for the applicant submits that in the Fifth Pay Commission the pay scales of Rs.2000-3200 has been recommended by the Government and however formal orders have not been issued by the Government. Hence he requests that the judgement in this O.A. be adjourned till the final orders are being issued. As the applicants themselves state that by granting them the scale of Rs.2000-3200 in the Fifth Pay Commission, the government has granted them the prayer asked for, ^{and} since only the formal orders are necessary, it is not necessary for us, at this juncture, to adjourn the case till the final orders are issued. However, the applicant is ~~is~~ at liberty to revive the O.A., if the formal orders are not issued

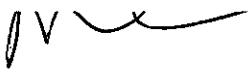
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within reasonable time. Counsel for the respondents was directed to take urgent action for issuing the necessary formal orders, if it is already accepted by the Government.

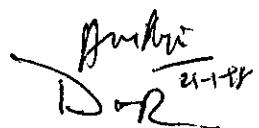
4. With the above observations, the O.A. is disposed of.

No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)
20.1.98


(R. RANGARAJAN)
Member (A)

Dated: 20th January, 1998.
Dictated in Open Court.


D.R.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 20/1/98

ORDER/JUDGMENT

M./R.A./C.A. NO.

in

O.A. NO. 356 /95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

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